

Notifications and Orders

(117) Powers of Appeal delegates to Deputy Commissioner - No. 10/ 3/2-UTFI(I)/2008/298.—In exercise of the powers conferred by sub-section (2) of Section 21 of the Capital of Punjab (Development and Regulation) Act, 1952, I, S.K. Sandhu, I.A.S., Chief Administrator, Union Territory, Chandigarh, hereby delegate powers exercisable by me under sub-section (1), (2) and (3) of Section 10 of the said Act and the rules made thereunder to Shri R.K. Rao, I.A.S., Deputy Commissioner, Chandigarh, enabling him to hear appeals as Chief Administrator, against the orders passed by the officers exercising the powers of the Estate Officer, Union Territory, Chandigarh under the said Act and the rules framed thereunder. (See *Chandigarh Administration Gazette, (Extra.) dated Id. 1.2008 at page 103*)